

Singh and R. K. Gupta have since been re-instated.

(iv) *Payment for the strike period*

All categories of staff including those of daily wages have since been paid an ex-gratia amount equal to their wages for the strike period i.e. 4th November to 11th November, 1977. The employees who absented themselves for half of the day for 1st December, 1977 have also been paid their full wages for the said half day.

Admission to Post Graduate Courses in AIIMS and PGI Chandigarh for SC & ST

7593. SHRI R. L. KUREEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have accepted the recommendation of the Commissioner for Scheduled Castes and Scheduled Tribes made in his report for 1973-74 (i) to reserve 15 per cent for Scheduled Caste and 5 per cent for Scheduled Tribe and (ii) to make a relaxation of 5 per cent marks for these communities in the minimum marks prescribed, for admission to post graduate courses in All India Institute of Medical Sciences, New Delhi and Post Graduate Institute of Medical Sciences, Chandigarh; and

(b) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The recommendations of the Commissioner for SCs/STs. made in his report for 1973-74 to reserve 15 per cent for Scheduled Castes and 5 per cent for Scheduled Tribes and to make a relaxation of 5 per cent marks for these communities in the minimum marks prescribed for admission to post-graduate courses were brought to the notice of the AIIMS, New Delhi and PGIMER Chandigarh in October, 1974. In AIIMS 25 per cent of the total of the post-graduate seats are reserved for

850 L.S.—5.

Scheduled Castes/Scheduled Tribes candidates and those who have served in rural areas for more than 2 years medical graduates domiciles of backward areas and those who are working under the family welfare programme. A relaxation of 5 per cent marks in the minimum marks prescribed is also allowed to the candidates belonging to these communities. The Post-Graduate Institute, Chandigarh has recently decided to reserve 20 per cent of the seats for its various post graduate courses for candidates belonging to SCs/STs (15 per cent for SCs and 5 per cent for STs) and to make a relaxation of 5 per cent marks for these communities in the minimum marks prescribed for admission to courses.

Licence to Bharat Alloy Steel Ltd., Patna

7594. SHRI DHIRENDRA NATH BASU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether licence for the manufacture of Stainless Steel A.I.S.I. 304 was granted to Bharat Alloy Steel Ltd., Patna;

(b) if not, how they have started manufacture of the same;

(c) whether the Company are selling at Rs. 24350/- per tonne instead of Rs. 21400/- per tonne as done by Hindustan Steel, Durgapur; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (d). The information is being collected and will be laid on the Table of the House.

Reversion of the Director General, Geological Survey of India

7595. SHRI M. V. CHANDNASHEKHARA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the incumbent of the office of Director

General, Geological Survey of India has been reverted recently;

(b) if so, whether the normal and official conventions and procedures have been followed in taking such action on the Head of a Department;

(c) the reasons that prompted the Government in taking the action indicated above against the Director General; and

(d) whether the Minister is aware that the above action has created widespread discontent amongst the officials of the Geological department and is likely to undermine their confidence in the observance of the long standing conventions?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir.

(b) Yes, Sir.

(c) The then incumbent of the post of Director General, Geological Survey of India who was on probation, was reverted as his performance as D.G. was not satisfactory.

(d) Certain press reports have appeared on the subject and some representations have been received from certain quarters including Shri Varadan. It would not be correct to say that the action has created widespread discontent in the G.S.I.

Compensation for Deceased in Coal Mines

7596. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of applications of the deceased in the coal mines pending at present before Government urging compensation at present; and

(b) the action to be taken by Government to dispose them of?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) The workers

employed in coal mines drawing wages upto Rs. 1,000 per month are entitled to compensation under the workmen's compensation Act, 1923 in case of accidents or occupational diseases arising out of and in the course of employment and resulting in disablement or death. In case of death, the employer is required to deposit the amount of compensation with the Commissioner for Workmen's Compensation appointed by the State Government, for payment to the dependants of the deceased workers. The information regarding the number of applications for compensation pending with the Commissioners in the various States is not readily available.

(b) The Government of Andhra Pradesh etc. have been advised to consider appointing additional Commissioners wherever necessary, for expediting the settlement of claims under the Act.

उच्चतम न्यायालय के समक्ष औद्योगिक विवाद अधिनियम की परिभाषा में अन्तर

7597. डा० रामजी सिंह : क्या संसदीय कार्य तथा अम मन्त्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने उद्योग की क्या परिभाषा मानी है तथा उच्चतम न्यायालय द्वारा 21 फरवरी, 1978 को जो परिभाषा घोषित की गई उससे यह कितनी भिन्न है ;

(ख) क्या सरकार का विचार जल प्रदाय तथा मल व्ययन और गांधी आश्रम जैसी संस्थाओं को औद्योगिक विवाद अधिनियम के दायरे से बाहर करने का है ;

(ग) यदि नहीं, तो क्या उच्चतम न्यायालय के उपरोक्त निर्णय से अनेक सामाजिक तथा स्वयं सेवी संस्थाओं पर बुरा प्रभाव पड़ने की सम्भावना है ; और